

13
O.A. No.267 of 2006

Order dated: 05.12.2007

CORAM:

Hon'ble Dr. D.K.Sahu, Member (J)

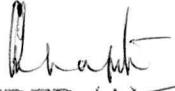
Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. S.K.Nanda, Ld. Counsel for the Applicant, Mr. P.R.J.Dash, Ld. Additional Standing Counsel for the respondents and Mr. N.R.Routray, Ld. Counsel for the private respondents. During the course of hearing, objection has been raised from the side of respondents that the applicant is a part time employee of Prasar Bharati, as such, this Tribunal is short of jurisdiction to entertain any application relating to recruitment of such an incumbent of Prasar Bharati.

In O.A. No. 487/98, this Tribunal has held that Central Administrative Tribunal lack jurisdiction to entertain an application of such an incumbent. At this juncture, Ld. Counsel for the applicant submits that he wants to withdraw the application with liberty to file application before appropriate forum, if so advised.

In the circumstances, the application is allowed to be withdrawn.

The O.A. stands disposed of on the submission of the Ld. Counsel for the applicant. He may seek redress from the appropriate forum. No order as to costs.


MEMBER (A)


MEMBER (J)